

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) and (b) Yes, Sir. The following drugs have been supplied:

Chloroquine tabs	— 245 lakhs
Primaquine tabs.	— 41.31 lakhs
Quinine Injection	— 30,000 ampules
Ayush 64 (Ayurvedic Drug)	— 60,000 doses

(c) and (d) No such reports have been received from the Government of Rajasthan. The drugs were supplied to the State Government with instructions to make them available at the village level through drug distribution centres.

Enactments for Power Sector

676. SHRIMATI GEETA MUKHERJEE: Will the Minister of POWER be pleased to state:

(a) whether the private investors in the power sector have sought changes in the enactments like electricity Supply Act 1948, Indian Electricity Act 1910, Companies Act 1956 and Income Tax Act 1961 to overcome restrictions like compulsory sale of power to the state electricity boards alone;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) The present policy allows direct sale of power by the private companies, after obtaining necessary permissions.

(b) and (c) Do not arise.

Ambulance Service in Delhi

677. SHRI RAM PRASAD SINGH:
SHRIMATI SAROJ DUBEY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the existing position with regard to the availability of ambulance service in Delhi and its ratio to the population;

(b) whether most of the ambulances donated either by the WHO or UNICEF to various Government hospitals are non-functional for the past several years;

(c) whether other ambulances with the hospitals are illequipped, lack essential medical facilities and life saving drugs;

(d) if so, the details thereof; and

(e) the steps taken by the Government to provide adequate number of well-equipped ambulances to meet the need of patients?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) 137 ambulances are available in the Government hospitals in Delhi. As regards ambulance population ratio, no such study has been conducted.

(b) No, Sir.

(c) No, Sir.

(d) Does not arise.

(e) The Government of NCT of Delhi has 27 specialised ambulances to attend to accident and trauma victims and take them to the hospitals. In addition, 288 Police P.C.R. vans also carry accident victims to hospitals.

Augmentation of ambulatory services in Government hospitals is considered from time to time in the interest of patient care.

[Translation]

Telephone Connections

678. SHRI PANKAJ CHOWDHARY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether an inquiry conducted by C.B.I. into the fake sanctions for out of turn telephone connections has been completed;

(b) if so, the details thereof;

(c) the action taken against the persons found guilty; and

(d) the time by which telephone connections are likely to be released to the persons concerned, particularly under Idgah Exchange, Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) to (c) The CBI registered 4 cases of fake sanctions on out of turn priority quota. Out of these, investigations reports in 3 cases have already been received. Investigations revealed collusion of Government officials and private persons for taking telephone connections against out of turn priority quota in their favour on the basis of forged sanction orders. On the recommendation of the CBI, it has been decided to take the following action:—

1. Prosecution	10 Officials
2. Major penalty Proceedings	9 Officials
3. Minor Penalty proceedings	1 Officer
4. Cautioning	1 Officer
5. Non-sensitive post	3 Officers
6. Action under consideration	2 Officers

Besides, CBI is also filing prosecution cases separately against the private persons involved in the conspiracy.

The CBI investigation report in one case is awaited.

(d) On completion of the CBI investigation, the genuine sanction orders including those pertaining to Idgah Exchange, Delhi will be released.